

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-236/ND/2023

IN THE MATTER OF:

M/s. Transline Technologies Ltd.

.....Applicant

Vs.

Experio Tech Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 29.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rishlay Sahni, Adv.

For the Respondent : Mr. Anurag Ojha, Mr. Deepak Somani, Mr. Vipul
Kumar, Mr. Satyarth Kuhad, Mr. Kumar Abhishek,
Advs.

ORDER

Proxy counsel on behalf of the Operational Creditor is present and submitted that the main counsel is not available today and therefore sought adjournment. It is noted that the argument of the Operational Creditor was already heard on 15.01.2024 and today the matter is listed for argument of the Corporate Debtor. Ld. Counsel on behalf of the Corporate Debtor is present and is ready to argue the matter. However, in view of the request made by proxy counsel for the Operational Creditor, list the matter on **04.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)